

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 113/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017**

Name of the Company: J M Financial Assest Reconstruction Co. Ltd
V/s.
Sandhya Prakash Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Sandeep Singh	Adv.	Applicant	}
2.	Mihir Parikh	Adv.	Applicant	} <u>M306K1</u>
3.	Rahul Gajera	<u>ORDER</u>	Respondent -	L49

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Mihir Parikh present for Applicant/ Financial Creditor. Learned Advocate Mr. Rahul Gajera present for Respondent.

Certified statement of account filed along with affidavit.

Learned Advocate Mr. Rahul Gajera filed Vakalatnama for Respondent.

At request of Learned Counsel for Respondent for filing objections and hearing.

Respondent is directed to file objection, if any on or before 07.09.2017 after serving a copy in advance to the Applicant.

List the matter on 08.09.2017 for hearing as a last chance.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 5th day of September, 2017.